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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 2024 of 1994
M.A. NO. 3417/1994

New Delhi this the 25th day of April, 1995

HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER (A)

Puran Singh Arya S/O Dharam Singh,
R/O 160 Rishi Nagar, Mamupur,
Narela, Delhi-110040.

... Applicant

(In Person)

Versus

1. Directorate of Education,
Old Secretariat, Delhi.
2. Vice Principal/H.O.,
Govt. Boys Secondary School,
Bagh Kali Khan,
Delhi - 110007.
3. The Drawing & Designing Officer,
Govt. Boys Middle School,
Bagh Kali Khan,
Delhi - 110007.
4. Chief Secretary,
Delhi Administration,
5, Alipur Road, Delhi. ... Respondents

(By Advocate Shri Arun Bhardwaj)

ORDER (ORAL)

This Original Application has been filed seeking direction to the respondents to make a payment of Rs.20,550/- to the applicant towards arrears of dues. Interest on the arrears is also claimed. Further, damages to the applicant are also claimed.

2. Learned counsel for the respondents stated across the Bar that the respondents are now arranging to pay the arrears of Rs.20,550/- less Rs.91/- based on the actual calculation. These arrears have arisen due to revised calculation on the settlement dues, like DCRG, commutation of pension etc.

3. Since the respondents are agreeable to pay the arrears, it is not necessary to go into the various details. The only issue to be settled is regarding the interest as claimed by the applicant. The learned counsel for the respondents drew attention to para 4 (iii) of the counter filed by the respondents on 24.1.1995 wherein it has been brought out that the applicant was eligible for certain stepping-up of pay as per the orders issued by the then Joint Director of Education (Administration) vide letter dated 21.2.1991. This letter has not been challenged by the applicant. Accordingly, the benefits of stepping-up and the consequential increase in the settlement dues should have been arranged in favour of the applicant immediately after the issue of the above order dated 21.2.1991. Allowing for a period of about three months to arrange for the difference in settlement dues, I consider it would be equitable if interest at the rate of 12% per annum is directed to be given to the applicant from 1.7.1991 till the date of payment of the amount of Rs.20,460/-.

4. In the circumstances, the O.A. is disposed of with a direction that an amount of Rs.20,460/- along with interest at 12% per annum for the period from 1.7.1991 onwards should be paid to the applicant within a period of five months from the date of receipt of a copy of this order. It is not proposed to award any damages since no such legal claim is liable in law and no principle to substantiate the

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claim has been quoted (1993 LAB IC 426 SC). There
shall be no order as to costs.

P. J. Ans

(P. T. Thiruvengadam)
Member (A)

/as/